

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 27617/2015

(Arising out of impugned final judgment and order dated 30-07-2015 in WP No. 51109/2011 passed by the High Court Of Judicature At Allahabad)

MOHAR SINGH

Petitioner(s)

VERSUS

RAMPAL AND OTHERS

Respondent(s)

Date : 06-08-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTAFor Petitioner(s) Mr. S.R. Singh, Sr. Adv.
Ms. Shweta Yadav, Adv.
Mr. Ujjwal Pandey, Adv.
Mr. Avnish Singh, Adv.
Mr. Kuldeep Yadav, Adv.
Mr. Yash Pal Dhingra, AORFor Respondent(s) Dr. Rajeev Sharma, AOR
Mr. Dharmendra Sharma, Adv.
Mr. Vipin Kumar Sharma, Adv.
Mr. Raghuvir Sharma, Adv.
Mr. Haji Salimuddin, Adv.
Mr. Girdhari Chauhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

In the meanwhile, the proceedings may go on but final judgment may not be pronounced.

(MEENAKSHI KOHLI)
COURT MASTER(KAILASH CHANDER)
COURT MASTER